20.4.2010

Hon'ble Dr. A. K. Mishra, Member (A)

Sri R. S. Gupta, counsel for applicant is on leave. Sri S. P. Singh, counsel for the respondents submits that the order dated 21.1.2008 in O.A. 48/2007 has already been carried out by the competent respondent authority. He submits that this execution application, therefore, has become infructuous.

On going through the records, I find that the direction of this Tribunal in O.A. 48/2007 was for reconsideration of the claim of the applicant for compassionate appointment and for passing of a reasoned order as per rules and regulations. The competent respondent authority has reconsidered the case and passed a reasoned order on 28.1.2010 which has been filed as Annexure A-1 to the compliance affidavit. It is further submitted that this compliance order has already been served on the applicant.

In the circumstances, he submits that the direction of this Court has already been complied with and nothing remains for execution of the order.

I find that the competent respondent authority has reconsidered the matter and 28.1.2010. passed a reasoned order on Therefore, there is no justification to permit the execution application any more on the file of this Tribunal. In case, the applicant is aggrieved with this order, he is at liberty to challenge this order, if so advised. The dismissed is execution application infructuous.

(Dr. A. K. Mishra)

Member (A)

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